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मंगळवार, मार्च १५, १९८८/फाल्गुन २५, शके १९०९

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill which was introduced in the Maharashtra Legislative Council on 15th March 1988 is published under Rule 111 of the Maharashtra Legislative Council Rules:—

L. C. BILL No. III OF 1988.

A BILL

further to amend the Maharashtra Municipalities Act, 1965.

WHEREAS it is expedient further to amend the Maharashtra Municipalities Act, 1965, for the purposes hereinafter appearing; It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Municipalities (Amendment) Act, 1988. *Short title.*

Amendment
of section 61
of Mah. XL
of 1965.

2. In section 61 of the Maharashtra Municipalities Act, 1965,—

Mah.
XL of
1965

(a) in sub-section (1), for the portion beginning with the words " Class of Municipal area " and ending with the figures " 750 " the following shall be substituted, namely:—

" Class of Municipal area					Maximum rate of honorary per month	Maximum amount of sumptuary allowance per year
					Rs.	Rs.
A	600	1,500
B	450	1,000
C	300	750";

(b) in sub-section (2),—

(i) for the letters and figures " Rs. 10 " the letters and figures " Rs. 20 " shall be substituted;

(ii) for the letters and figures " Rs. 50 " the [letters and figures " Rs. 100", shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Section 61 of the Maharashtra Municipalities Act, 1965 prescribes *inter alia* the maximum rate of honorarium payable to the President of the Municipal Council. The Councillor (including the President) is also entitled to a meeting allowance at the rate of Rs. 10 per meeting of the Council, Standing Committee, Subjects Committee or a Special Committee, subject to a maximum of Rs. 50 per month. The existing scale of honorarium of the President and meeting allowance of the Councillor was revised in the year 1981. Some of the Councils have been demanding that the existing rates of honorarium payable to the President and the meeting allowance payable to the Councillors (including the President) should be revised. Government has, therefore, decided that the existing rates of honorarium payable by the Council to its President and meeting allowance payable to each Councillor (including the President), should be revised suitably.

2. The Bill seeks further to amend the Maharashtra Municipalities Act, 1965, to achieve the abovementioned object.

Bombay, dated the 11th March 1988.

V. SUBRAMANIAN,
Minister for Urban Development.

Bombay, dated the 15th March 1988.

C. M. DHOPARE,
Secretary (II),
Maharashtra Legislative Council.